

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.301
TP (Co. Act.)- 28(PB)/2024

IN THE MATTER OF:

Gurbakhsh Singh BA Builders Private Limited Petitioner/Applicant
Vs.
Fortis Hospital Limited Respondent

Order under Section 433(e)/433(f) of Companies Act, 1956

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Arjun Bhatia, Adv.
For the Respondent : Mr. Anuj Shah, Adv.

ORDER

Ld. Counsel Mr. Arjun Bhatia appeared on behalf of Petitioner.

Ld. Counsel Mr. Anuj Shah appeared on behalf of Respondent.

This is the matter transferred from the Hon'ble High Court of Delhi vide order dated 14.05.2024.

Ld. Counsel for the Petitioner undertakes to file Form-5 as prescribed under Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 to consider this application under the Code. Copy of same be served upon the Ld. Counsel for the Respondent.

Since, this is an old matter, transferred from the Hon'ble High Court of Delhi through electronic mode, parties are also directed to submit the hard copies of the pleadings for the purpose of verification before the next date of hearing.

At request, list the matter for a physical hearing **on 24.09.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)